CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 545/TD/2026 **Dated: 21.10.2026**

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003 (the Act)

An application for the grant of a Category-V licence for inter-State trading in electricity across India has been made before the Commission by **JGMP Renewable Private Limited,** A-43, Phase-II Extension, Hosiery Complex, Noida-201305, Uttar Pradesh.

2. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State trading licence to **JGMP Renewable Private Limited** before the Commission can be accessed at the website **www.jakson.com** or inspected by any person in the Commission's office by following the laid down procedure.

3. On consideration of the material available on record, the Commission is satisfied that prima facie the applicant qualifies for the grant of a licence for inter-State trading in electricity and by order dated 16.10.2026, the Commission has proposed to grant a Category-V licence to the applicant for inter-State trading in electricity across India.

4. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act to invite suggestions or objections, if any, to the proposal to grant the licence for inter-State trading in electricity as aforesaid by the Commission to be received by the undersigned latest by **26.10.2026** at the above noted address. The objections or suggestions received after the specified date shall not be considered.

5. The Commission has fixed the application for final disposal on **27.10.2026** and the person who files the suggestions or objections may in his discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary

New Delhi